

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
06-06-2024 AT 10:30 AM**

CP No.203/241/HDB/2020

AND

I A (C A) 145 & 155/2024 in CP No.203/241/HDB/2020

u/s. 241 of Companies Act, 2013

IN THE MATTER OF:

Mr. Srikant Gopal Rathi & 3 Others

...Petitioner

AND

Nagarjuna Agro Chemicals Pvt Ltd & 8 Others

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

CP No.203/241/HDB/2020

Learned Counsel Mr Nakul Motha, for Petitioner No.1 present through Video Conference.

Learned Counsel Dr SV Rama Krishna, for Respondent Nos 1,2 and 4 present through Video Conference.

Learned Counsel Mr Kamesh Vedula, for Administrator present through Video Conference.

Learned counsel for the administrator present and stated that a memo dated 23.05.2024 has been filed by the Administrator, for her discharge on the grounds mentioned therein and subsequently an application under e-filing No. 1878/2024 also, has been filed on 06.06.2024. Relying on the memo and the application,

learned counsel seeks for discharge of the Administrator, from representing the first respondent company.

Learned counsel states that so far three-monthly reports have been filed by the Administrator.

Thus, submits, the learned counsel prayed that the Administrator be discharged from her role. For consideration, matter adjourned to 10.06.2024.

IA (C A) 145 & 155/2024

Heard. Call on 10.06.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)